

RETURN OF ASSETS AND LIABILITIES AS ON 31.12.2004

- 1. Name of the Government servant in FULL(in block letters). **PARTAP SINGH THAKUR**
- 2. Service to which he/she belongs. **H.P. Judicial Services.**
- 3. Total length of service up to date.
 - (i) In Non-Gazetted rank. **28.8.1986 to 21.12.2003.**
 - (ii) In Gazetted rank. **22.12.2003**
- 4. Present post held and place of posting. **Civil Judge(Jr.Division)-Cum-Judicial Magistrate 1st Class, Court No.(II),Una.H.P.**
- 5. Total annual income from all sources during the financial year immediately preceding the 1st April,2004 to 31st March,2004 **Rs. 1,68,205/-**

6. Declaration:-

I hereby declare that the return enclosed namely, Forms I to V, are complete, true and correct as on 31.12.2004 to the best of my knowledge and belief, in respect of information due to be furnished by me under the provisions of sub-rule(I) of Rule 18 of the Central Civil Services(Conduct)Rules, 1964.

Signature.....
Civil Judge(Junior Division)cum
Judicial Magistrate 1st Class,
Court No. II, Una. H.P.

FORM NO. I.

STATEMENT OF IMMOVABLE PROPERTY AS ON 31-12-2004
(e.g. Lands, HOUSE, SHOPS, OTHER BUILDINGS ETC).

Sr. No.	Description of property.	Precise location (Name of District Disision Taluk and village in which the property is situated and also its distinctive Number etc)	Area of land (in case of land and buildings.	Nature of land in case of landed property.	Extent of interest.	If not in own name. held and his/her relation-ship, if any to the Government Servant.	Date of Acqui-sition.	How acq- uired (whether by purc- hase mor- tage, gift, lease, inh- eritance or other- wise) and name with details of person/per- sons from whom acqui- red (address and connection of the Govern- ment Servant, if any with the person/person concerned.	Value of the property	Particulars of sanction of prescri- bed autho- rity, if any.	Total annual income from the prop- erty.	Rema.
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
1.	Land	Khewat No. 36, Khatauni No. 107, Mohal Taryambla Sub Tehsil Dharampur, Distt. Mandi H.P.	0-00-06 hect.	Warani Abbal.	5/54th share.	-	Ancestral property	By operation of H.P. Tenancy & Land Reforms Act. 1973.	Approximately Rs. 100/-	N.A.	N.A.	-

1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
2.	Land	Khewat No. 70, Khatauni No. 192.	0-01-00 hect.	Warani Abbal & Warani deem.	1/15th share	-	Ancestral property.	By succession.	Approximately Rs.1400/-	N.A.	N.A.	-
3.	Land	Khewat No. 73, Khatauni No. 195.	0-00-50	Warani Abbal and Kharetar.	2/105th share.	-	-do-	-do-	Approximately Rs.800/-	N.A.	N.A.	-
4.	Land	Khewat No. 79, Khatauni No. 206.	0-00-73	Warani Abbal and uncultivable Banjar.	1/60th share.	-	-do-	-do-	Rs.1000/-	N.A.	N.A.	-
5.	Land	Khewat No. 80, Khatauni No. 210.	0-00-10	Warani Abbal and Warani Deem.	1/210th share.	-	-do-	-do-	Rs.80/-	N.A.	N.A.	-
6.	Land	Khewat No. 81, Khatauni No. 219.	0-00-01	Warani Abbal Gair Mumkin.	1/90th share.	-	-do-	-do-	Rs.15/-	N.A.	N.A.	-
7.	Land	Khewat No. 87 min. Khatauni No. 230.	0-00-15	Khardas	1/90th share	-	-do-	-do-	Rs.100/-	N.A.	N.A.	-

Kindly Note:- The land mentioned at Sr. No. 2 to 7 above is situated in the same Mohal as at Sr.No. 1.

8.	Land	Khewat No. 4 min, Khatauni No. 7 min, Khasra No. 634/4, Mauza Kanlog Teh. & Distt. Shimla.	161-82 Sq.Mtrs.	Banjar Total share.	By purchase.	13.3.2003	Rs.1.10,000/- + plus stamp duty Rs. 16,500/-	Permission of Hon'ble The Chief Justice obtained vide letter No. HMC/Admn.-3(238) 86-I-23008 dt. 15.11.2001.	N.A.	-
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1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
9.	House	Village Taryambla P.O. Lengni Teh. Sarkaghat, Distt. Mandi H.P.	Abadi Deh.	Gair Mumkin House.	Joint Hindu	Jointly owned by	By succe-	-	About Rs. 10 Lacs.	N.A.	N.A.	The house is used for joint residential purpose and maximum investment was done by my younger brother Sh. Suresh Thakur who is living in Belgium.

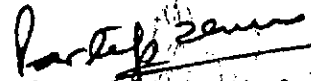
Partap Singh
(Partap Singh Thakur)
Civil Judge (Jr. Division) - Cum -
Judicial Magistrate 1st Class,
Court No. (II), Una, H.P.

FORM NO.II.

STATEMENT OF LIQUID ASSETS AS ON 31-12-2004

1. Cash and Bank balances exceeding 3 months emoluments:
2. Deposits, loans advances and investments (such as shares, securities, debentures etc.)

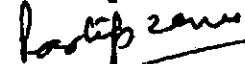
Sr. No.	Description	Name and address of Company, Bank, etc.	Amount.	If not in own name, Name and address of person in whose name held and his/her relationship with the Government servants.	Annual Income	Remarks.
1.	2.	3.	4.	5.	6.	7.
1.	Saving Account No. 994.	H.P. State Co-Operative Bank Ltd. H.O. Shimla-9.	Rs. 5,370/-	Smt. Sulekha Thakur (Wife)	-	I have liquid assets but the same are less than three months emoluments.
2.	6 year N.S.S.	Post Office Lower Bazar, Shimla.	Rs. 5000/-	Master Shesub Thakur (son)	-	D.O. issue:-24.3.2003 D.O. of maturity:- 24.2.2009
3.	6 year N.S.S.	-de-	Rs. 5000/-	Kritisha Thakur (daughter)	-	-de-
4.	Bank F.D.	U. Co. Bank High Court complex Shimla.	Rs. 2000/-	-de-	-	D.O. issue:- 10.7.2000 D.O. due:- 10.7.2005


 (Partap Singh Thakur)
 Civil Judge (Jr. Division)-Cum-
 Judicial Magistrate Ist Class,
 Court No. (II), Una, H.P.

FORM NI.III

STATEMENT OF MOVABLE PROPERTY AS ON 31-12-2004

Sr.No.	Description of items.	Price of value at the time of acquisition and/or the total payments made up to the date of return, as the case may be in case of articles purchased on hire purchase or instalment basis.	If not in own name name and address of the person in whose name and his/her relationship with the Government servant.	How acquired with approximate date of acquisition.	Remarks.
1.	2.	3.	4.	5.	6.
1.	H.C.L. personal computer with Printer (H.P.) and U.P.S.	Rs.58,000/- (payment full paid.)	Smt. Sulekha Thakur (wife)	In the year, 2003 gifted to her by my younger brother who is a software consultant presently posted in Belgium.	
2.	Coloured Television. (Onida)	Rs. 16,000/- (payment full made)	-de-	In the year 1998 by purchase.	-
3.	Bedroom Wardrobe	Rs.10,000/- (Payment full made)	-de-	In the year, 2002. by purchase from her same savings.	-
4.	Refrigerator (200 Ltrs)	Rs.9,000/-	-de-	In the year 2000 through purchase.	-
5.	Sony V.C.R.	Rs.20,000/-	-	Gifted to me by my younger brother Sh. Suresh Thakur in the year, 1997.	-
6.	Digital Photo Camera.	Rs.15,000/-	-	-de- in the year, 1999.	-
7.	Other household furniture items such as Sofa-Set, Double bed, Diwan etc.	Notes:- These assets have been acquired from time to time and it is too difficult to disclose the approximate date of their acquisition.			



 (Partap Singh Thakur)
 Civil Judge (Jr. Div.) - Cum-
 JMJC (II), UNA, H.P.

FORM NO.IV

STATEMENT OF PROVIDENT FUND AND LIEF INSURANCE POLICY AS ON 31-12-2004

r. o.	Policy No. and date.	Name of Insurance Company.	Sum insured/ date of maturity.	Amount of annual premium.	Type of provident Fund/Grp/ CPF Account Number.	Closing balance as last reported by the Audit/ Accounts officer alongwith date of such balance.	Contribution made subsequently.	Total	Remarks (if there is dispute regarding clos- ing balance, the figures according to the Government servant should also be mentioned in this column).
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.

1.	<u>150168860</u> 15.1.1994	L.I.C. Sundernagar.	Rs. 25,000/- (self) D.O. M. 15-1-2019	Rs. 1356/- per annum.	H. Just No. 1796	Rs. 2,27,573/-	Rs. 51,120/-	Rs. 2,78,693/-	
2.	<u>150168889</u>	-do-	Rs. 10,000/- (Wife Smt. Selekha Thakur) D.O.M. 28.1.2014.	Rs. 658/- per annum.					


 (Partap Singh Thakur)
 Civil Judge (Jr. Div.) - cum -
 Judicial Magistrate 1st Class,
 Court No. (II), Una, H.P.

FORM NO. V


STATEMENT OF DEBTS AND OTHER LIABILITIES AS ON 31-12-2004

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Sr.No.	Amount	Name and address of creditor.	Date of incurring liability.	Details of Transaction.	Remarks
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N.A.


(Partap Singh Thakur)
Civil Judge (Junior Division)-Cum-
Judicial Magistrate 1st Class,
Court No. (II), Una, H.P.